

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 84/MP/2013**

**Sub:** Petition for registration under REC mechanism and Section 86 (1) (e) of the Electricity Act, 2003.

Date of hearing : 23.7.2013

Coram : Shri V.S. Verma, Member  
Shri M.Deena Dayalan, Member  
Shri A.S.Bakshi, Member (EO)

Petitioner : Shree Renuka Sugars Limited

Respondents : National Load Desptach Centre (NLDC)  
Maharashtra Energy Development Agency (MEDA)  
Maharashtra Load Desptach Centre (MLDC)

Parties present : Shri Abhishek Khane, Advocate for the petitioner  
Ms. Joyti Prasad, NLDC

**Record of Proceedings**

At the outset, learned counsel for the petitioner submitted that as per the revised policy of Government of Maharashtra, the petitioner is eligible for grant of RECs. The Commission recently has made amendment to the REC Regulations according to which electricity duty has been removed. While denying the RCEs, NLDC is taking plea to the effect that UP State is not allowing wavier of electricity duty. Accordingly, NLDC is not allowing RECs and the same principles are being followed in the State of Maharashtra. Learned counsel requested the Commission to specify the time line for grant of RECs.

2. The representative of the NLDC submitted that similar cases are pending before the Commission. She further submitted that as per the Commission`s amended REC Regulations, the applications for RECs are being processed.

3. After hearing the parties, the Commission reserved order in the petition.

**By Order of the Commission**

**Sd/-  
(T. Rout)  
Joint Chief (Law)**